

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI



R.A.No.204/98 & MA No.2129/98
in O.A.No.75/93

Friday this the 23rd day of July, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Chamanlal Bhandari,
S/o Shri Mukund Lal, Retd. Station Suptd.
Palam, J/3/19, Rajouri Garden,
New Delhi. ... Review Applicant

(By Advocate Mr.G.D. Bhandari)

Vs.

1. Union of India through the
General Manager, Northern Railway
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Bikaner. .. Respondents

(By Advocate Mr. R.L.Dhawan)

The Review Application having been heard on 23.7.1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Shri Chaman Lal Bhandari has filed the Review Application No.204/98 on 20.9.98 for review of the order dated 5.11.93 in O.A.75/93 whereby the Original Application in respect of the applicant and four others were dismissed as time barred. As this Review Application should have been filed, as per rules, within a period of thirty days from the date of the order and was in fact filed after the expiry of a period of more than four years, the Miscellaneous Application No.2129/98 has been filed for condonation

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Reason for condonation of delay has been mentioned in the Review Application. We have gone through the Miscellaneous Application as also the Review Application. The reason for not filing the Review Application in time is seen stated in paras 8 and 9 of the Review Application. The essence of the statement there is that the applicants had entrusted Shri V.K.Batra to pursue their case, that coming to know that Shri Batra was laid up, the applicants had now entrusted their case to Shri Bhandari, who filed the Review Application and hence the delay.

2. On a perusal of the Review Application as also the Miscellaneous Application, we are not at all satisfied that there is any reasonable ground to condone the delay in filing the Review Application. As the delay is so long, it cannot be said that the applicants do not know under what ground their application was dismissed on 5.11.93. If there was any material which if produced would have made the decision different, they should have searched it out and file the Review Application in time. The Review Applicant has stated that he had entrusted Advocate Shri Bhandari not only to file the Review Application on his behalf but also in the case of Review Applicants whose review has been allowed. We do not consider the reason stated in the Review Application

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is either proper or sufficient to condone the delay of
over four years.

3. In the result, the Miscellaneous
Application as also the Review Application are
dismissed. Parties to suffer their costs.

Dated the 23rd July, 1999


S.P. BISWAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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